

publishing the Indian Aircraft (Fifth Amendment) Rules,

- (ii) Notification G.S.R. No. 1604, dated the 27th September, 1963, publishing an amendment in Government Notification G.S.R. No. 1490, dated the 6th September, 1963.

[Placed in Library. See No. LT-1991/63 for (i) and (ii).]

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1963

SHRI D. P. KARMARKAR (Mysore): Sir, I beg to present the Report of the Joint Committee of the Houses on the Bill further to amend the Drugs and Cosmetics Act, 1940.

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1963

SHRI D. P. KARMARKAR (Mysore): Sir, I beg to lay on the Table a copy of the evidence tendered before the Joint Committee of the Houses on the Bill further to amend the Drugs and Cosmetics Act, 1940.

ALLOTMENT OF TIME FOR CONSIDERATION OF THE APPROPRIATION (NO. 5) BILL, 1963

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour and thirty minutes for the completion of all stages involved in the consideration and return of the Appropriation (No. 5) Bill,

1963, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

MESSAGES FROM THE LOK SABHA

(I) **THE DRUGS AND MAGIC REMEDIES (OBJECTIONABLE ADVERTISEMENTS) AMENDMENT BILL, 1963**

(II) **THE APPROPRIATION (RAILWAYS) NO. 6 BILL, 1963**

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

“In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 29th November, 1963, agreed without any amendment to the Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 1963 which was passed by Rajya Sabha at its sitting held on the 10th September, 1963.”

(II)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) No. 6 Bill, 1963, as passed by Lok Sabha at its sitting held on the 29th November, 1963.”

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”

Sir, I lay a copy of the Appropriation (Railways) No. 6 Bill, 1963, on the Table.